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PART-II, SECTION-3, SUB SECTION (ii))

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 2 (RE-2007)/ 2004-2009
NEW DELHI, DATED THE 19th APRIL 2007

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, (as amended from time to time), the Central Government hereby makes following amendment with immediate effect in Paragraph 3 of Notification No. 15 (RE-2006)/2004-2009 dated 27.06.2006 as amended:-

The following words mentioned in Para 3 shall stand deleted:

“and shall not apply to imports already effected against Advance Licences/Authorizations issued prior to the date of issue of this Notification”.

2. This issues in Public interest.

Sd/-

(BHAWANI SINGH MEENA)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/91/180/304/AM07/PC-III)